

National Company Law Tribunal  
Allahabad Bench  
Allahabad

35(ND)/2004  
TP2/397-398/ALL/ 16/CLB

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2016.**

**NAME OF THE COMPANY: Mr. Prem Kumar Rastogi**

Vs.

**M/s Bharat Cold Storage Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.**

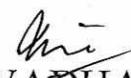
<u>Sl. No.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	SHUBHAM AGARWAL	ADVOCATE	PETITIONER NO.1	Shubham Agarwal
2.				

**Order dated 17.08.2016**

**C.P. No. 35 (ND)/2004 Mr. Prem Kumar Rastogi Vs. M/s Bharat  
Cold Storage Pvt. Ltd**

The Learned Counsel for petitioner submits that notices to some of the respondents newly impleaded are to be served. The Learned Counsel for petitioner submits that the said application pending for service of notice on the proposed respondents and it is not effected after constitution of this Bench. Due to administrative exigencies, the Learned Counsel for the petitioner, Shri Shubham Agarwal is permitted to serve the notices on the proposed parties within two weeks and report compliance. The matter will be listed for appearance of the proposed parties on 16.09.2016. The learned counsel is permitted to take summons by registered post/reputed courier.

The matter shall be listed on 16.9.2016.

  
SH. VSR AVADHANI (Judicial Member)

Dated 17.08.2016